

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 12/AM14
SCHEDULED TO BE HELD ON 19.06.2013
(HELD ON 24.06.2013)
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. 12/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 19.06.2013 (held on 24.06.2013) under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-54	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00220/AM13/DES-VII	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	Adv. Lic. No. 0510331901 dated 25.08.2012	RLA F. No. 05/23/040/00152/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 35/AM13 held on 05.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC.
Deferred for four weeks.

Case No. A-55	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00240/AM13/DES-VII	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	Adv. Lic. No. 0510334564 dated 13.09.2012	RLA F. No. 05/23/040/00190/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 38/AM13 held on 18.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC.
Deferred for four weeks.

Case No. A-56	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/050/00140/AM13/DES-VII	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	Adv. Lic. No. 0410137246 dated 12.06.2012	RLA F. No. 04/24/040/00031/AM13	

Request: Fixation of adhoc norms for the export products “(i) ADAPTER MACHINED Model No.82-6057 and (ii) ADAPTER MACHINED Model No.82-6058” against Advance Authorization No. 0410137246 dt. 12.06.2012

Decision: A D/L No. 46011/101/2012-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. Technical Representative of D/o C&PC informed in the Meeting that they have received the reply of firm in response to above D/L. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-57	DYUTI ENTERPRISE PVT. LTD.	HQ F. No. 01/84/050/00467/AM09/DES-VII	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	Adv. Lic. No. 0210124438 dated 18.03.2009	RLA F. No. 02/24/040/00284/AM09	

Request: Enhancement in the wastage allowed by NC in its Meeting No. 20/AM11 held on 18.08.2010.

Decision: A D/L was issued to firm on 03.06.2013. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2013. Comments awaited from D/o C&PC.

Deferred for four weeks

Case No. A-58	AMARTARA PVT. LTD.	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	HQ F. No. 01/87/162/00015/AM14/DES-VII	

Request: Issuance of Public Notice for completing the procedural requirement for amending the description of Import Item No. 2(b) of SION H – 427 (Plastics)

Decision: A copy of Representation has been forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.
Deferred for two weeks.

Case No. A-59	RISHI PACKERS LTD.	HQ F. No. 01/87/162/00269/AM13/DES-VII	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	Adv. Lic. No. 0310547538 dated 25.11.2009	RLA F. No. 03/95/040/00930/AM09	

Request: Fixation of adhoc norms for the export product “Shade Net (HDPE Knitted Nets)”.

Decision: A copy of Representation has been forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.
Deferred for two weeks.

Case No. A-60	GUJARAT RAFFIA INDUSTRIES LTD.	HQ F. No. 01/87/050/00321/AM11/DES-VII	Status: Deferred
NC No.:12/AM14 Dated: 24.06.2013	Adv. Lic. No. 0810094040 dated 23.11.2010	RLA F. No. 08/24/040/00156/AM11	

Request: Amendment in the description of Import Item No. 1.

Decision: A copy of Representation has been forwarded to D/o C&PC on 22.05.2013. Comments awaited from D/o C&PC.
Deferred for three weeks.

ONLINE CASES

1	Case No.:4/9/87-ALC1/2012	Party Name:GB RUBBER PRODUCTS	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:17.07.2013
	Decision: A D/L was issued by DIPP to firm on 10.05.2013. This was followed by Reminder from DGFT on 28.05.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

3	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. In response to that			

D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.

4	Case No.:6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/71/2012-PC.II dated 13.03.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.			

5	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 05.12.2012 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.			

6	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 21.12.2012 was issued by D/o C&PC to firm. In response to that			

D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.02.2013. Comments awaited from D/o C&PC.

7	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013 and 19.06.2013. Comments awaited from D/o C&PC.			

8	Case No.:11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620 12.12.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/115/2012-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.			

	Case No.:3/2/87-ALC1/2013	Party Name:ITW INDIA LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Approved
	HQ File :01/87/050/00493/AM13/	RLA File :09/24/040/00415/AM13/	Lic.No/Date:0910054694 04.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39206220	63/0- POLYSTER (PET) STRAPPING	400000.000	K.G	44000000.00	785714.20 US Dollars		
				Total	44,000,000.00	785,714.20		

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39159042	R-PET (POLYETHYLENE TEREPHTHALATE) FLAKES {Min. IV 0.71 dl/g +/- 0.020}	313080.000	K.G	16,671,510.00	297,705.54 US Dollars	4,353,098.78	Value & Qty
2	39076090	PET (POLYETHYLENE TEREPHTHALATE) RESIN (BOTTLE GRADE CHIPS) {IV 0.95 dl/g +/- 0.020}	97200.000	K.G	7,805,160.00	139,377.86 US Dollars	2,038,005.70	Value & Qty
				Total	24,476,670.00	437,083.40		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/39/2010-PC.II dated 10.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Strapping	1 kg	1. R- PET (Polyethylene Terephthalate) Flakes	0.7827 kg
		2. PET (Polyethylene Terephthalate) Resin (Bottle Grade) Chips	0.2430 kg

10	Case No.:19/50/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00443/AM13/	RLA File :03/94/040/00870/AM13/	Lic.No/Date:0310721100 17.01.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013 and 03.06.2013. Comments awaited from D/o C&PC.			

Case No.:3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:12/87- ALC1/2013 24.06.2013	Status: Approved			
HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39100020	62/0- Wacker AM 6/Wacker AM 9 / Wacker AM 1/ Texigso (Amino Functional Fluid)	150.000	M.T	30937500.00	562500.00 US Dollars
2	38099100	62/0- Wacker Powersoft 180/TH S -180 (Emulsion of Amino Silicone Fluid/Amino Dimethyl Polysiloxane)	1000.000	M.T	146300000.00	2660000.00 US Dollars
3	39100090	62/0- Belsil(R) 551 HP	30.000	M.T	4950000.00	90000.00 US Dollars
4	39100090	62/0- Fluid 100/Fluid 200/Fluid 350/ Fluid 500/ Fluid 1000 (Silicone Oil/ Silicone Fluid / Dimethyl Polysiloxane)	1200.000	M.T	145860000.00	2652000.00 US Dollars
5	39100020	62/0- Wacker AM 928/ Wacker AM 8 (Amino Functional Fluid)	150.000	M.T	21862500.00	397500.00 US Dollars
		62/0- Wacker AM 927				

6	39100020	(Amino Functional Fluid)	150.000	M.T	21450000.00	390000.00 US Dollars
7	39100090	62/0- Belsil (R)DM 3140 E	20.000	M.T	3960000.00	72000.00 US Dollars
				Total	375,320,000.00	6,824,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39100020	Poly Dimethyl Siloxane (Wacker PDM siloxane)	1075581.000	K.G	157,150,451.00	2,857,280.93 US Dollars	42,100,606.00	Qty
2	29310090	Silane PC 1220 / Geniosil GF 95/ Organo Silane AE 311	86105.000	K.G	43,900,634.00	798,193.35 US Dollars	11,760,980.00	Qty
3	34021190	Lutensol TO 108/ MARLIPAL O 13/109	150880.000	K.G	20,165,112.00	366,638.40 US Dollars	5,402,233.00	Qty
4	34021190	Lutensol TO 5 / MARLIPAL O 13/50	153390.000	K.G	21,639,494.25	393,445.35 US Dollars	5,797,221.00	Qty
5	39100090	Mixture of Methyl cyclo Siloxane with water Kondensate Polymer or HTV Silicone Rubber LGS/ Polymer LGS/Cyclen LGS/ Kondensat V LGS/AK - Fluid HTV LGS/ Destillat WSM Kondensate AK/ V Silicone Fluid /HTV Polymer LGS / WMC Polymer WSM	1059630.000	K.G	41,669,949.75	757,635.45 US Dollars	11,163,380.00	Qty
6	39100090	Wacker Silicone Fluid AK 10	3000.000	K.G	709,500.00	12,900.00 US Dollars	190,076.00	Qty
7	39100090	Wacker IM 22	2250.000	K.G	1,336,500.00	24,300.00 US Dollars	358,048.00	Qty
8	29400000	Cavasol W7 HP TL / Cavatex W7 HP TL	600.000	K.G	173,250.00	3,150.00 US Dollars	46,414.00	Qty
9	34021190	Marlon AS 3/Rhodacal SS A/R	780.000	K.G	150,579.00	2,737.80 US Dollars	40,340.00	Qty
10	29310090	Wacker TES 28	60.000	K.G	9,900.00	180.00 US Dollars	2,652.00	Qty
				Total	286,905,370.00	5,216,461.28		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2004-PC.II dated 12.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Wacker AM6/Wacker AM9/Wacker AM1/Texigso (Amino Functional Fluid)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.9880 kg
		2. Silane PC 1220/Geniosil GF 95/Organo Silane AE 311	0.0655 kg
2. Wacker Powersoft 180/THS-180 (Emulsion of Amino Silicone Fluid/Amino Dimethyl polysiloxane)	1 kg	1. Polydimethyl siloxane (Wacker PDM Siloxane)	0.3744 kg
		2. Silane PC 1220/Geniosil GF 95/Organo Silane AE 311	0.0524 kg
		3. Lutensol To 108/Marlipol 013/109	0.1500 kg
		4. Lutensol TO 5/Marlipol 013/50	0.1500 kg
3. Wacker Belsil 551 HP (Emulsion of Amino Silicone Fluid/ Amino Dimethyl Polysiloxane)	1 kg	1. Polydimethyl Siloxane (Wacker PDM Siloxane)	0.1622 kg
		2. Silane PC 1220/Geinosil GF 95/Organo Silane AE 311	0.0100 kg
		3. Lutensol TO 5/Marlipol 013/50	0.1130 kg
		4. Wacker TM 22	0.0750 kg
		5. Cavasol W7HP TL/Cavatex W 7 HP TL	0.0200 kg
4. Fluid 100/Fluid 200/Fluid 250/Fluid 500/Fluid 1000	1 kg	1. Polydimethyl Siloxane (Wacker PDM Siloxane)	0.3640 kg
		2. Mixture of Methylcyclo Siloxane with water, Kandensate Poly or HTV	0.715 kg

		Silicone Rubber LGS/Z Cyclen/HCR WSM Silmix/Sil 2 LGS/Kondensat Poly/Kondensat V Lites Silconoel AKV LGS/Polymer ALGS/Mixture IF 910 Silicone Fluid Drains and Purges Gums/AK-Fluid HTV LGS/Destillat/Kondensat V LGS/HTV Polymer LGS/WMC Polymer WSM	
5. Metroark AM 928/Wacker AM8 (Amino Functional Fluid)	1 kg	1. Polydimethyl Siloxane	0.3351 kg
		2. Mixture of Methylcyclsiloxane with water, kandensate Poly or HTV Silicone Rubber LGS/Z Cyclen/HCR WSM Silmix/Sil 2 LGS/Kondensat Poly/Kondensat V Lites Silconoel AKV LGS/Polymer ALGS/Mixture 1F 910 Silicone Fluid Drains and IPurges Gums/AK-Fluid HTV LGS/Destillat/Kondensat V LGS/HTV Polymer LGS/WMC Polymer WSM	0.6650 kg
		3. Wacker Silicone Fluid AK 10	0.0100 kg
		4. Geniosil GF 95/Organo Silane AE 311/PC Silave 1220	0.0917 kg
6. Wacker AM 927 (Emulsion of Amino Silicone Fluid/Amino Dimethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.3458 kg
		2. Silane PC 1220/Geinosil GF 95/Organo Silane AE311	0.0655 kg
		3. Mixture of Methylcyclsiloxane	0.6792 kg

		with water, kandensate Poly or HTV Silicone Rubber LGS/Z Cyclen/HCR WSM Silmix/Sil 2 LGS/Kondensat Poly/Kondensat V Lites Silconoel AKV LGS/Polymer aLGS/Mixture 1F 910 Silicone Fluid Drains and Purges Gums/AK-Fluid HTV LGS/Destillat/Kondensat V LGS/HTV Polymer LGS/WMC Polymer WSM	
		4. Wacker Silicone Fluid AK 10	0.010 kg
7. Wacker (R) Belsil DM 3140 E (Emulsion of Silocone Fluid/Diethyl Polysiloxane)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.4590 kg
		2. Lutensol TO 108/Marlipol 013/109	0.0440 kg
		3. Marlon AS3/Rhodacal SS/AR	0.0390 kg
		4. Wacker TES 28	0.0030 kg

12	Case No.: 4/50/87-ALC1/2012	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited from D/o C&PC.			

13	Case No.:23/7/87-ALC1/2013	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/47/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

14	Case No.:2/47/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00414/AM13/	RLA File :03/95/040/00253/AM13/	Lic.No/Date:0310723815 12.02.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 28.05.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

15	Case No.:18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:17.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

Case No.: 6/3/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Approved
HQ File :01/87/050/00009/AM14/	RLA File :08/24/040/00362/AM13/	Lic.No/Date:0810118472 18.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39089090	62/0- POLYAMIDE RESIN 125	48000.000	K.G	7755000.00	141000.00 US Dollars
				Total	7,755,000.00	141,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38249090	Dimer Acid	25248.000	K.G	2,365,000.00	43,000.00 US Dollars	0.00	Qty
2	38231900	Distilled Fatty Acid	12960.000	K.G	880,000.00	16,000.00 US Dollars	0.00	Qty
3	29212990	Tetraethylene Pentamine (TEPA) (This licence issued under para 4.7 of HB Vol.I 2009-14 for fixation of Norms by ALC New Delhi)	16320.000	K.G	3,355,000.00	61,000.00 US Dollars	0.00	Qty
				Total	6,600,000.00	120,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 07.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin 125	1 kg	1. Dimer Acid	0.526 kg
		2. Distilled Fatty Acid	0.270 kg

3. Tetraethylene Pentamine (TEPA)	0.340 kg
-----------------------------------	----------

17	Case No.:1/3/87-ALC1/2013	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

Case No.:14/1/87-ALC1/2013		Party Name:MACRO POLYMERS P. LTD.		Meet No/Date:12/87-ALC1/2013 24.06.2013		Status: Approved																																											
HQ File :01/87/050/00489/AM13/		RLA File :08/24/040/00418/AM13/		Lic.No/Date:0810118898 27.02.2013		Defer Date:																																											
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39091010</td><td>62/0- UREA FORMALDEHYDE RESIN UF - 8LFF</td><td>25000.000</td><td>K.G</td><td>2585000.00</td><td colspan="2">47000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>2,585,000.00</td><td colspan="2">47,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>29051300</td><td>Butanol</td><td>16650.000</td><td>K.G</td><td>1,567,500.00</td><td>28,500.00 US Dollars</td><td>0.00</td><td>Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		1	39091010	62/0- UREA FORMALDEHYDE RESIN UF - 8LFF	25000.000	K.G	2585000.00	47000.00 US Dollars						Total	2,585,000.00	47,000.00		Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	29051300	Butanol	16650.000	K.G	1,567,500.00	28,500.00 US Dollars	0.00	Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																											
1	39091010	62/0- UREA FORMALDEHYDE RESIN UF - 8LFF	25000.000	K.G	2585000.00	47000.00 US Dollars																																											
				Total	2,585,000.00	47,000.00																																											
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																									
1	29051300	Butanol	16650.000	K.G	1,567,500.00	28,500.00 US Dollars	0.00	Qty																																									

18	2	29121100	Indigenous Formaldehyde (37%)	19225.000	K.G	275,000.00	5,000.00 US Dollars	0.00	Qty
	3	31021000	Urea	7175.000	K.G	247,500.00	4,500.00 US Dollars	0.00	Qty
	4	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi	1275.000	K.G	110,000.00	2,000.00 US Dollars	0.00	Qty
					Total	2,200,000.00	40,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 07.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Urea Formaldehyde Resin UF 8 LFF	1 kg	1. Butanol	0.666 kg
		2. Urea	0.287 kg
		3. Toluene	0.051 kg

19	Case No.:27/7/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00039/AM14/	RLA File :09/24/040/00581/AM13/	Lic.No/Date:0910055300 06.03.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.:32/7/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
--	-----------------------------------	--	--	-------------------------

20	HQ File :01/87/050/00044/AM14/	RLA File :34/24/040/00300/AM13/	Lic.No/Date:3410036360 11.03.2013	Defer Date:10.07.2013
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.				

21	Case No.:6/2/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00002/AM14/	RLA File :02/24/040/00183/AM13/	Lic.No/Date:0210187557 14.03.2013	Defer Date:10.07.2013
Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.				

Case No.:2/1/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Approved					
HQ File :01/87/050/00477/AM13/	RLA File :03/95/040/01034/AM13/	Lic.No/Date:0310729035 21.03.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
I	40169100	62/0- ABRASION RESISTANCE PULLEY MATTING	200000.000	K.G	39200000.00	700000.00 US Dollars		
				Total	39,200,000.00	700,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	40012200	NATURAL RUBBER /SBR	85000.000	K.G	15,470,000.00	276,250.00 US Dollars	0.00	Qty
2	40023900	POLYBUTADIENE (BR) RUBBER	32000.000	K.G	5,376,000.00	96,000.00 US Dollars	0.00	Qty
3	40024900	NEOPRENE RUBBER	28500.000	K.G	7,182,000.00	128,250.00 US Dollars	0.00	Qty
4	28170010	ZINC OXIDE	6500.000	K.G	728,000.00	13,000.00 US Dollars	0.00	Qty
5	29157020	STEARIC ACID	2800.000	K.G	156,800.00	2,800.00 US Dollars	0.00	Qty
6	38249025	SILICA FILLER Ppt	35000.000	K.G	1,274,000.00	22,750.00 US Dollars	0.00	Qty
7	32061190	TITANIUM DI-OXIDE	8600.000	K.G	1,685,600.00	30,100.00 US Dollars	0.00	Qty
8	38121000	ANTIOXIDANT / RETARDER / PEPTIZER	2500.000	K.G	420,000.00	7,500.00 US Dollars	0.00	Qty
9	38121000	ACCELERATORS	2700.000	K.G	453,600.00	8,100.00 US Dollars	0.00	Qty
10	39239090	PACKING MATERIAL : PLASTIC PALLETS	180.000	Number	161,280.00	2,880.00 US Dollars	0.00	Qty
				Total	32,907,280.00	587,630.00		

Decision: According to DIPP letter dated 18.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Abrasion Resistant Pulley Matting	1 kg	1. Natural Rubber	0.425 kg
		2. Polybutadiene (BR) Rubber	0.160 kg
		3. Neoprene Rubber	0.1425 kg
		4. Zinc Oxide	0.0325 kg
		5. Stearic Acid	0.0140 kg
		6. Silica Filler PPT	0.175 kg

		7. Titanium Di-oxide	0.043 kg
		8. Antioxidant / Retarder / Peptizer	0.0125 kg
		9. Accelerators	0.0135 kg
		10. Packing Material: Plastic Pallets	As per packing policy
Note: 1. The CIF value of Rubber Chemicals (Sl. No. 8 & 9) should not exceed 7% of FOB value of export. 2. All the Plastic Pallets should be exported alongwith the Export Item.			

23	Case No.:7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:17.07.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, the firm vide its e-mail dated 13.06.2013 has requested to put hold its cases till 2 ITC HS Codes are amended by RLA. The Committee considered the request of firm and decided to hold the case till further submission of information from the firm.			

24	Case No.:26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
--	-----------------------------------	----------------------------------	--	-------------------------

25	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:10.07.2013
Decision: A D/L No. 46011/49/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

26	Case No.:8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:17.07.2013
Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, the firm vide its e-mail dated 13.06.2013 has requested to put hold its cases till 2 ITC HS Codes are amended by RLA. The Committee considered the request of firm and decided to hold the case till further submission of information from the firm.				

27	Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:10.07.2013
Decision: A D/L No. 7/183/2013-TSW dated 30.05.2013 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

28	Case No.:3/9/87-ALC1/2013	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00048/AM14/	RLA File :04/24/040/00355/AM12/	Lic.No/Date:0410144668 03.04.2013	Defer Date:10.07.2013
Decision: A copy of application has been forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.				

29	Case No.:5/9/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00050/AM14/	RLA File :03/94/040/00001/AM14/	Lic.No/Date:0310730226 03.04.2013	Defer Date:17.07.2013
	Decision: A copy of application has been forwarded to DIPP on 24.05.2013. Comments awaited from DIPP. However, the firm vide its e-mail dated 13.06.2013 has requested to put hold its cases till 2 ITC HS Codes are amended by RLA. The Committee considered the request of firm and decided to hold the case till further submission of information from the firm.			

30	Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

31	Case No.:14/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00026/AM14/	RLA File :04/24/040/00276/AM13/	Lic.No/Date:0410144805 08.04.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

32	Case No.:15/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00027/AM14/	RLA File :04/24/040/00278/AM13/	Lic.No/Date:0410144806 08.04.2013	Defer Date:10.07.2013

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.

33	Case No.:17/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00029/AM14/	RLA File :04/24/040/00289/AM13/	Lic.No/Date:0410144807 08.04.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

34	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

35	Case No.:6/9/87-ALC1/2013	Party Name:GALA BRUSH LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00051/AM14/	RLA File :03/94/040/00002/AM14/	Lic.No/Date:0310730863 09.04.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

36	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:10.07.2013

Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

37	Case No.:22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:10.07.2013
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.				

38	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:10.07.2013
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.				

39	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:10.07.2013
Decision: A copy of application has been forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.				

	Case No.:2/7/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Approved
	HQ File :01/87/050/00014/AM14/	RLA File :02/24/040/00003/AM14/	Lic.No/Date:0210188856 19.04.2013	Defer Date:
Application: Request is for adhoc norms for following:				

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>				<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40101290	62/0- CONVEYOR AND ELEVATOR TEXTILE BELTING (GENERAL PURPOSE) OF RELEVANT NATURAL/SYNTHETIC RUBBER Containing : Synthetic Fabric - 26957.000 kgs, SBR(Grade 1500-1502 series) - 50860.000 kgs, Natural Rubber - 2677.000 kgs				105647.000	K.G	24708580.00	426010.00 US Dollars
							Total	24,708,580.00	426,010.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	59069990	Synthetic Fabric 840 Denier and above	28304.850	K.G	6,895,040.00	118,880.00 US Dollars	736,390.27	Value & Qty
2	40021990	SBR (Grade 1500-1502 Series).	53403.000	K.G	9,292,122.00	160,209.00 US Dollars	1,017,487.35	Value & Qty
3	40012990	Natural Rubber Commercial Grade	2810.850	K.G	570,604.00	9,838.00 US Dollars	122,166.32	Value & Qty
4	28030010	Carbon Black	21129.400	K.G	1,715,698.00	29,581.00 US Dollars	98,309.50	Value & Qty
5	38123010	Rubber Chemical - Accelerator	2112.940	K.G	857,820.00	14,790.00 US Dollars	93,931.29	Value & Qty
6	38123030	Misc. Chemical - Bonding Agent	3169.410	K.G	1,838,252.00	31,694.00 US Dollars	153,310.22	Value & Qty
7	48115900	Silicon Paper	1162.117	K.G	305,022.00	5,259.00 US Dollars	30,502.20	Value & Qty
				Total	21,474,558.00	370,251.00		

Decision: According to DIPP letter dated 18.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
--------------------	------------	--------------------	------------

Conveyor And Elevator Textile Belting (General Purpose) of Relevant Natural/Synthetic Rubber containing : Synthetic Fabric - 26957.000 Kgs, SBR(Grade 1500-1502 Series) - 50860.000 Kgs, Natural Rubber - 2677.000 Kgs	1 kg	1. Synthetic Fabric 840 Denier & above	0.255 kg
		2. Relevant Grade of SBR	0.505 kg
		3. Natural Rubber Commercial Grade	0.025 kg
		4. Carbon Black	0.200 kg
		5. Rubber Chemical – Accelerator	0.020 kg
		6. Misc. Chemical – Bonding Agent	0.030 kg
		7. Silicon Paper	0.011 kg
Note: 1. The CIF value of Rubber Chemical should not exceed 7% of FOB value of export.			
2. The CIF value of Misc. Chemical should not exceed 2% of FOB value of export.			

41	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

42	Case No.:4/9/87-ALC1/2013	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00049/AM14/	RLA File :24/24/040/00002/AM14/	Lic.No/Date:2410038760 26.04.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

43	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:10.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

44	Case No.:2/10/87-ALC1/2013	Party Name:RUCHI ORGANICS LTD.	Meet No/Date:12/87-ALC1/2013 24.06.2013	Status: Deferred
	HQ File :01/87/050/00063/AM14/	RLA File :06/24/040/00004/AM14/	Lic.No/Date:0610031864 07.05.2013	Defer Date:17.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 30.05.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
